

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).11814/2023

(Arising out of impugned final judgment and order dated 10-02-2023 in WP(C) No. 21927/2021 passed by the High Court of Kerala at Ernakulam)

THE STATE OF KERALA & ORS.

Petitioner(s)

VERSUS

SHEJIDAS.S.S. & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.111019/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT )

Date : 04-07-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HRISHIKESH ROY  
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) Mr. C. K. Sasi, AOR  
Mr. Abdulla Naseeh V T, Adv.  
Ms. Meena K Poullose, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

1. Mr. C.K. Sasi, learned counsel appearing for the petitioners submits that the other Special Leave Petition filed by the State of Kerala on the same subject matter, are pending in this Court.
2. Issue notice.
3. Tag with SLP(C) No.15232-15257/2019. In the meantime, the interim order passed by this Court on 12.07.2019 will also operate in the present matter.

(DEEPAK JOSHI)  
COURT MASTER (SH)

(KAMLESH RAWAT)  
ASSISTANT REGISTRAR